

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **22.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : CP(IB)/37/CHE/2024
Name of Petitioner : Indian Coal company
& Vs
Name of Respondent : K G Denim Ltd
Section : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Mr. K.M.Anand, Ld. Counsel for Petitioner.
Ms. Deepa Mariyappan, Ld. Counsel for Respondent.

Ld. Counsel for the Petitioner submits that the Respondent has transferred Rs.40 lakhs on 15.07.2024 in the account of the Petitioner.

Ld. Counsel for the Respondent has shared the details of the post-dated cheques given to the Petitioner towards the balance payments.

Ld. Counsel for the Petitioner submits that the cheques have not been received yet.

Ten (10) days time is sought and granted to file a memo as to withdrawal.

At request, list the Petition for reporting settlement on **06.08.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**